

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No.94 of 2016

Salauddin @ Md. Salauddin @ Md. Salahuddin

.... Appellant

Versus

The State of Jharkhand (through C.B.I.) Respondent

With

Cr. Appeal (SJ) No.100 of 2016

Surendra Prasad Singh

.... Appellant

Versus

The Union of India through C.B.I. Respondent

With

Cr. Appeal (SJ) No.115 of 2016

Rajendra Prasad

.... Appellant

Versus

The State of Jharkhand through C.B.I. Respondent

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellants

: Mr. Shailesh Kr. Singh Advocate
Mr. Rajesh Kumar, Advocate
Ms. Nanda Kumari, Advocate

For the C.B.I.

: Mr. B. K. Prasad, Advocate

Order No.03 Dated- 07.07.2020

Heard the parties through video conferencing.

Learned counsel for the appellants pray for time.

Prayer for time is allowed as the last chance.

List these appeals eight weeks after the lockdown period is over.